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CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA. 350/1216/2018

Date of Order: 20.08.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

Chitteswar Samanta, son of late Bishnupada Samanta, aged about 53 years, working as JWM/EM under the General Manager, Metal & Steel Factory, Ichapore, Dist.- 24 Pgs (N), Pin- 743 144, West Bengal, residing at J. N. Pal Lane, Sastitala, Ichapore, Nawabganj, Dist.-24 Pgs(N), Pin- 743 144.

.....Applicant.



The Director General of Ordnance Factories & Chairman, Ordnance Factories Board, Govt. of India,  
 Khudiram Bose Road, Kolkata-700 001.

3. The General Manager, Metal & Steel Factory, Ichapore, P.O. Ichapore-Nawabganj, Dist- 24 Pgs(N), West Bengal, Pin-743 144.
4. The Joint General Manager/A&HR, Metal & Steel Factory, Ichapore, P.O. Ichapore-Nawabganj, Dist- 24 Pgs (N), West Bengal, Pin- 743 144.

.....Respondents.

For the Applicant : Mr. K. Sarkar, Counsel

For the Respondents : Mr. S. Paul, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Id. counsel for both the parties.

2. The applicant has approached this Tribunal under Section 19 of AT Act,

1985 to seek the following relief:

"8(i) to direct the respondents to cancel, withdraw and/or rescind the purported order dated 08.06.2018 as contained in Annexure "A-2" herein;

(ii) to direct the respondents to allow the applicant to continue with his services under the Respondent No. 3 herein as usual as before till the age of retirement on superannuation in terms of existing rules therefore;

(iii) to direct the respondents to produce the entire records of the case including the OFB communication No. 3265/FR 56(j)/MSF?PER/NG dt. 06.06.2018 before this Hon'ble Tribunal for effective adjudication of the issues involved herein;

(iv) and to pass such further interim order or orders as to this Hon'ble Tribunal may deem fit and proper.

3. The applicant preferred a representation dated 09.06.2018 to the General

Manager, Metal & Steel Factory for strengthening of administration periodical

review of services under FR 56(J) and Rule 48(1) of CCS (Pension) Rule, 1972

which is pending for consideration as it seems from Annexure A-3 to the OA!

4. Therefore, without going into the merits of this case and for the ends of

justice, we direct the General Manager, Metal & Steel Factory, Ishapore i.e. the

Respondent No. 3 to consider the representation dated 09.06.2018 in accordance

with law and dispose it of with a reasoned and speaking order to be issued within

a period of 10 days from this date, as agreed to by Id. Counsel for the

respondents.

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5. Till such time and for a further period of one week the respondents shall not pass any adverse order in regard to the applicant.

6. Accordingly, OA stands disposed of. No order as to costs.

(Dr. Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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